

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR PAYTAIL COMMERCE PRIVATE LIMITED

**PAYTAIL COMMERCE PRIVATE LIMITED OPERATING IN SOFTWARE DEVELOPMENT AND
DIGITAL FINANCE PROVIDER AT ALTF, MPD TOWER, 2ND FLOOR, GOLF COURSE ROAD,
SECTOR 43, GURGAON, DLF QE, HARYANA - 122002**

*(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

Sr.No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Paytail Commerce Private Limited CIN: U72900HR2020PTC089043 PAN: AALCP3949B
2.	Address of the registered office	Registered Office: AltF, MPD Tower, 2nd Floor, Golf Course Road, Sector 43, Gurgaon, Dlf Qe, Haryana- 122002 Business address: 5 th Floor Unitech Commercial Tower 2, Sector 45 Gurugram, Haryana - 122001
3.	URL of website	https://www.paytail.com
4.	Details of place where majority of fixed assets are located	172, Block Q, sector 40 near Mothers Pride School, 122001
5.	Installed capacity of main products/ services	Available information will be shared upon receiving a request at cirp.paytailcommerce@gmail.com
6.	Quantity and value of main products/ services sold in last financial year	Available information will be shared upon receiving a request at cirp.paytailcommerce@gmail.com
7.	Number of employees/ workmen	Available information will be shared upon receiving a request at cirp.paytailcommerce@gmail.com
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Available information will be shared upon receiving a request at cirp.paytailcommerce@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by sending a request at cirp.paytailcommerce@gmail.com
10.	Last date for receipt of expression of interest	29-11-2024
11.	Date of issue of provisional list of prospective resolution applicants	09-12-2024
12.	Last date for submission of objections to provisional list	14-12-2024

13.	Date of issue of final list of prospective resolution applicants	24-12-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-12-2024
15.	Last date for submission of resolution plans	28-01-2025
16.	Process email id to submit Expression of Interest	cirp.paytailcommerce@gmail.com

Maninder Kumar Tiwari
Resolution Professional of
Paytail Commerce Private Limited
(Under Corporate Insolvency Resolution Process)
Registration No. IBBI/IPA-001/IP-P-02612/2021-2022/14015
Address: 573, DDA SFS Flats, Pocket -1, Sector -22, Dwarka, Delhi ,110075
Email: - cirp.paytailcommerce@gmail.com
Mob: -9810374801

Date: 30.10.2024
Place: - New Delhi

ADITYA BIRLA CAPITAL
PROTECTING INVESTING FINANCING ADVISING

ADITYA BIRLA FINANCE LIMITED
Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362266
Branch Office: 2nd Floor, Vijaya Building, 17, Barakhamba Road, New Delhi-110001

"APPENDIX-IV-A"
[See proviso to rule 9(1) Security Interest (Enforcement) Rules, 2002]
Sale Notice For Sale of Immovable Property

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 (54 of 2002).

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) i.e. **Mr. Rajesh Kumar and Mrs. Meena Gupta**, having Loan A/c no. **ABND_LAPO0000505195** that the below described immovable property mortgaged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Aditya Birla Finance Limited, the mortgage property will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 20.11.24 for recovery of **Rs. 44,18,755/- (Rupees Forty-Four Lakh Eighteen Thousand Seven Hundred Fifty Five Only)** due as on 18.10.23 and further interest and other expenses thereon till the date of realization of complete Outstanding amount due to the Secured Creditor from above stated Borrowers/co-Borrowers.

The Reserve Price will be **Rs. 35,93,340/- (Rupees Thirty Five Lakh Ninety Three Thousand Three Hundred Forty Only) for Property, i.e. "Property Bearing No. 8-A, Upper Ground Floor/Without Roof Right, Out of Khalsa No. 12/15, Village Matiala, Shiv Vihar, Sewak Park, Uttam Nagar, Delhi - 110059"** and the Earnest Money Deposit will be **Rs. 3,59,334/- (Rupees Three Lakh Fifty Nine Thousand Three Hundred Thirty Four Only)**.

Short description of the Immovable Property:
All That Part & Parcel of Property bearing no.:
"Property Bearing No. 8-A, Upper Ground Floor/Without Roof Right, Out of Khalsa No. 12/15, Village Matiala, Shiv Vihar, Sewak Park, Uttam Nagar, Delhi - 110059".
For detailed terms and conditions of the sale, please refer to the link provided in Secured Creditor's website i.e. www.adityabirlafinance.com or <https://sarfaesi.auctiontigger.net>.
Date: 30-10-2024
Place: Delhi
Ayush Jhingran, Authorized Officer,
(Aditya Birla Finance Limited)

PUBLIC NOTICE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of SRF Limited, Regd. Office: The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd Floor, Mayur Vihar Phase, Noida Link Road, Mayur Vihar Phase I Extn, Delhi - 110091, Corporate Office: Block-C, Sector 45, Gurugram, Haryana- 122 003, have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Corporate Office within 15 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.: S0008504 Name of Shareholder: Sudershan Malik

No of Shares	Distinctive Nos.		Certificate Nos.	
	From	To	From	To
50	1153361	1153410	1115	1115
50	1249576	1249625	3938	3938
25	1882701	1882725	20672	20672
25	1883701	1883725	20712	20712
25	1893876	1893900	21074	21074
25	1937776	1937800	22632	22632
25	2629426	2629450	47337	47337
25	2670001	2670025	48808	48808
25	2715651	2715675	50456	50456
25	2732426	2732450	51076	51076
100	3638493	3638592	81521	81522
200	5859168	5859367	147073	147076
2400	295647074	295649473	1134056	1134056

Dated: 29.10.2024 Sd/-
Add: SRF Limited, Block-C, Sector 45, Gurugram, Haryana- 122003 Sudershan Malik

PUBLIC NOTICE

For kind attention of allottees of the real estate project "Marine Square" developed by M/s JMS Buildtech Pvt. Ltd.

- The above-mentioned project was registered with the Interim RERA Panchkula vide registration no. 22 of 2018 dated 02.02.2018 and the registration was valid up to 02.08.2023 and extension of registration was granted by RERA, Gurugram which was valid upto 02.08.2024.
- The promoter has made an application with the request to the authority that instead of revoking the registration on its expiry, the authority may permit it to remain in force subject to such further terms and conditions as it thinks fit to impose in the interest of the allottees, and any such terms and conditions so imposed shall be binding upon the promoter.
- The Authority is considering an application of the promoter to permit the continuation of the registration certificate under section 7(3) of the Act for this project to remain in force and hereby invite objections from the allottees in particular and any other concerned persons in general in this regard.
- Those objections shall be filed in the registry of the Authority before 13.11.2024 and appear in the Authority on 18.11.2024 at 11.00 AM for considering the objections received, failing with the Authority will consider present application for continuation of the registration under section 7(3) of the Act.

Secretary
For Haryana Real Estate Regulatory Authority, Gurugram

Dated: 29.10.2024

NOTICE OF LOSS OF SHARES OF ABB INDIA LTD
Registered Office: 3rd Floor, Plot No. 5 & 6, 2nd Stage, Peenya Industrial Area IV, Peenya, Bangalore, Karnataka, India, 560058

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course.
Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the holders	Folio No.	No. of shares (Rs. 10 /-f.v)	Certificate No.(s)	Distinctive No.(s)
Meena Subramanian	M0002128	146	295887	38756578 - 38756587
			295888	38756588 - 38756597
			295889	38756598 - 38756607
			295890	38756608 - 38756617
			295891	38756618 - 38756627
903076	933913395 - 933913504			

Place: Delhi, Date: 30.10.2024 Meena Subramanian

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(Under sub-regulation (1) of regulation 35A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. CIN: U72900HR2020PTC089043 PAN: AALCP3949B
2.	Address of the registered office Registered Office: ALTF, MPD Tower, 2nd Floor, Golf Course Road, Sector 43, Gurgaon, DLF QE, Haryana - 122002
3.	URL of website https://www.paytail.com
4.	Details of place where majority of fixed assets are located Gurgaon, Haryana - 122001
5.	Installed capacity of main products/ services Available information will be shared upon receiving a request at corp.paytailcommerce@gmail.com
6.	Quantity and value of main products/ services sold in last financial year Available information will be shared upon receiving a request at corp.paytailcommerce@gmail.com
7.	Number of employees/ workmen Available information will be shared upon receiving a request at corp.paytailcommerce@gmail.com
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15.	Last date for submission of resolution plans 28-01-2025
16.	Process email id to submit Expression of Interest corp.paytailcommerce@gmail.com

Sd/-
Manindra Kumar Tiwari
Resolution Professional of Paytail Commerce Private Limited
(Under Corporate Insolvency Resolution Process)
Registration No. IBBI/IPA-001/P-P-02612/2021-2022/14015
Date: 30.10.2024 Address: 573, DDA SFS Flats, Pocket -1, Sector -22, Dwarka, Delhi, 110075
Place: - New Delhi Email: corp.paytailcommerce@gmail.com, Mob: -9810374801

IndusInd Bank

FINANCIAL RESTRUCTURING & RECONSTRUCTION GROUP, 11th Floor, Hyatt Regency Complex, New Tower, Bhikaji Cama Place, New Delhi-110066

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of immovable properties mortgaged to IndusInd Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules 2002. Notice is hereby given to the public in general and to the Borrower / Mortgagors / Guarantors in particular that the Authorised Officer of IndusInd Bank Limited had taken Physical Possession of the following property(ies) mentioned pursuant to demand raised vide notice issued under Section 13(2) of the Act in the following loan account with right to sell the same on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER IS THERE IS AND WITHOUT RECOURSE BASIS" for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the sale of the said properties in exercise of power conferred under Section 13(4) of the said Act read with Rule 8 of the said Rules proposes to realize the Bank's dues by sale of the said property(ies). The sale of the below mentioned properties shall be conducted by way of E-Auctions through web portal: <https://www.bankauctions.com>

S. No.	Name of the Account	Name of Mortgagors & Guarantors	Details of properties	Amount as per Demand Notice & Demand Notice Date	Reserve Price		Date & time of E-Auction	Last Date of Bid Submission
					EMD	Bid increase amount		
1.	Shree Aditya Sales	Mr. Dikesh Kanungo, Mr. Rakesh Kanungo, Mrs. Varsha Kanungo	All that piece and parcel of Commercial Plot No. SC-64, Scheme Narayan City, Block J, Gram Hathod, Jaipur, admeasuring 138.88 Sq. Yards.	Rs. 1,51,95,675/- as on 30.09.2021 together with further interest from 01.10.2021 plus cost, charges & expenses etc.	Rs. 46.00 Lac	Rs. 4.60 Lac	06.12.2024 from 11.00 AM to 12.00 Noon	04.12.2024 up to 5:00 PM

Name and contact details of Authorised Officer- Yatendra Kumar, Mobile No. 9990799379, E-mail ID:- kumar.yatendra@indusind.com

TERMS & CONDITIONS: 1. The interested bidders shall submit their EMD details and documents through Web Portal: <https://www.bankauctions.com> (the user ID & Password can be obtained free of cost by registering name with <https://www.bankauctions.com>) through Login ID & password. The EMD shall be payable through NEFT/ RTGS in the following account: 00053564604005, IFSC Code - INDB0000005 latest by 4:00 PM on or before the dates mentioned in the table above. Please note that the Cheques which are not accepted as EMD amount. 2. The Bank shall however not be responsible for any outstanding statutory dues / encumbrances / tax arrears, if any. The intending bidders should make their own independent inquiries regarding the encumbrances, title of property(ies) & to inspect & satisfy themselves. Property can be inspected with prior appointment with the Authorised Officer. 3. The intended bidders who have deposited the EMD and require assistance in creating login ID & password, uploading data, submitting bid, training on e-bidding process etc., may contact our service provider M/s C1 India Private Limited, Helpline Nos. 0124-4302020 / 2021 / 2022 / 2023 / 2024, Mr. Mithalesh Kumar, Mob. No. +91-7080804466, email ID: support@bankauctions.com and for any property related query may contact the Authorised Officer as mentioned above in office hours during the working days (10 AM to 5 PM). 4. The highest bid shall be subject to approval of IndusInd Bank Limited. Authorised Officer reserves the right to accept / reject all or any of the offers / bids so received without assigning any reasons whatsoever. His decision shall be final & binding. 5. In case of any default of respective payment within the stipulated period, the sale will automatically stand revoked and the entire deposit made by the bidder together with the earnest money shall be forfeited without any notice and the property(ies) shall be resold. The defaulting bidder shall not have the recourse / claim against the Bank / Authorised Officer. 6. For detailed terms and conditions refer to the Bank's website www.indusind.com and www.bankauctions.com.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) & RULE 9(1) OF THE SARFAESI ACT, 2002
The borrower / guarantors / mortgagors are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned / sold and balance due, if any, will be recovered with interest and cost.

Date: 30.10.2024 Place: Jaipur, Rajasthan Authorised Officer, IndusInd Bank Ltd.

FORM NO. 14
See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER-III
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor SCD 33-34-35 Sector-17 A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)

DEMAND NOTICE
NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE T TO THE INCOME TAX ACT, 1961.
RC/570/2023 11-07-2024

UNION BANK OF INDIA Versus M/S OMRASUN ENGINEERING

To
(CD 1) Engineering M/s Omrasun Through Its Proprietor, Sh. Suresh Kumar Singh, R/o Basal Road, Near Flyover, Village Basal, Gurgaon-0

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) in OA/944/2019 an amount of Rs 77,20,002.82 (Rupees Seventy Seven Lakh Twenty Thousands Two And Paise Eighty Two Only) along with pendente lite and future interest @ 12% Simple Interest Yearly w.e.f. 23/02/2019 till realization and costs of Rs 80000 (Rupees Eighty Thousands Only) has become due against you (Jointly and severally/fully/Limited).

- You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.
- You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.
- You are hereby directed to appear before the undersigned on 05/11/2024 at 10:30 a.m. for further proceedings.
- In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate/execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 11/07/2024
RECOVERY OFFICER,
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT-2)

बैंक ऑफ इंडिया Bank of India BOI
Zonal office: Taj Nagri, Fatehabad Road, Agra

BANK OF INDIA, SHASTRIPURAM BRANCH
Auction notice to the Gold Loan Borrower

Ref No. SHASHTRIPURAM/NPA/11 Date 28.10.2024

To,
Shri Akhlesh Kumar S/o Shri Bhagwan Das
Address: R/O Girraj puram Vaishno Vihar Colony DPS School Ke Pas
Mohammadpur Sikandra AGRA - 282007

Sir/Madam,

Sub: Auction of gold ornaments of your Gold Loan Account

We refer to our letter No. Shashtripuram/NPA/05 & Shashtripuram/NPA/06 Dated 09.02.2024 & 16.04.2024 putting you on notice to repay the dues of Rs. 47,664.46/- (Rupees Forty Seven Thousand Six Hundred Sixty Four & Forty six paise) in your gold loan account within 30 days of receipt of our letter.

We have not yet received the repayment in your account within the stipulated time. We do hereby call upon you to pay a sum of Rs. 47,664.46/- together with interest @ 10.15% p.a. w.e.f 28.09.2022 as per the terms and conditions of the loan documents executed by you and discharge your liabilities in full within 15 days from the date of receipt of this notice falling which we shall be constrained to auction the gold ornaments/coins pledged to the bank to realize our dues.

Please note that if you fail to remit the dues within 15 days and the Bank auctions the pledged ornaments/coins and if the dues are not fully satisfied with the sale proceeds of the gold ornaments/coins, we shall be constrained to take appropriate legal action against you in the court of law for recovery of balance amount from you

Date: 30.10.2024 Authorized Officer

PAVNA INDUSTRIES LIMITED
Regd Office : Vimalanchal, Hari Nagar, Aligarh, Uttar Pradesh - 202001
Email: info@pavnagroup.com; Website: www.pavna.in; Mb.no.+91-8006409330
CIN : L34109UP1994PLC016359

Extract of Statement of Unaudited Standalone Financial Results for the Quarter and Half-Year ended September 30, 2024 and Unaudited Consolidated Financial results for the Quarter and Half-Year ended September 30, 2024

(In lakhs)

S.n o.	Particulars	Standalone						Consolidated						
		Quarter ended		Year Ended	Quarter ended		Year Ended	Quarter ended		Year Ended	Year Ended			
		30.09.2024	30.06.2024		30.09.2023	30.09.2024		30.09.2023	31.03.2024		30.09.2024	30.06.2024	30.09.2023	30.09.2024
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total revenue	7954.33	7700.01	6855.45	15654.34	13763.16	28307.48	8387.29	7900.93	7638.66	16288.22	15824.13	31987.32	
2	Total Expense s	7490.97	7401.95	6596.61	14892.93	13119.30	27260.09	7919.82	7607.48	7255.53	15527.31	14918.88	30416.34	
3	Profit/(Loss) before share of Profit/(Loss) of associat es, exceptio nal items and tax	463.36	298.06	258.83	761.42	643.85	1047.38	467.47	293.44	383.13	760.92	905.25	1570.98	
4	Profit/(Loss) before share of Profit/(Loss) of associat es and Tax	463.36	298.06	258.83	761.42	643.85	1047.38	467.47	293.44	383.13	760.92	905.25	1570.98	
5	Profit/(Loss) for the period	337.89	225.93	191.84	563.82	475.52	777.50	333.61	213.05	275.50	546.66	685.12	1200.41	
6	Profit/(Loss) for the period after share of Profit/(Loss) of associat es	337.89	225.93	191.84	563.82	475.52	777.50	333.61	213.05	275.50	546.66	685.12	1200.41	
7	Total Compre hensive Income for the period/ Year	348.33	226.89	194.67	575.22	479.97	783.85	348.21	214.27	281.93	562.48	693.44	1214.46	
8	Paid up Equity share capital (Face Value of Rs.10 per share)	1218.08	1218.08	1218.08	1218.08	1218.08	1218.08	1218.08	1218.08	1218.08	1218.08	1218.08	1218.08	
9	Earnings per Equity Share	2.77	1.85	1.60	4.63	3.90	6.38	2.25	1.83	2.31	4.08	5.69	8.67	

Notes:
1. The above standalone unaudited financial results for the quarter and year ended September 30, 2024 and unaudited consolidated financial results for the quarter and year ended September 30, 2024 were reviewed and recommended by the Audit Committee on October 28, 2024 and approved by the Board of Directors at their respective meetings held on October 28, 2024. Limited Review Report for the financial results for the quarter and year ended September 30, 2024 as required under regulation 33 of SEBI (Listing Obligations and Disclosure Requirement) Regulations, 2015 has been carried out by the Statutory Auditors of the Company. The full format of the financial results are available on the Company's website (www.pavna.in) and stock exchange website (www.bseindia.com & www.nseindia.com).

Date: 28.10.2024
Place: Aligarh

Sd/
Swapnil Jain
Managing Director
DIN:01542555

SERVOTECH POWER SYSTEMS LIMITED
CIN: L31200DL2004PLC129379
Registered Office: 806, 8TH Floor, Crown Heights, Hotel Crown Plaza, Sector 10, Rohini-110085, New Delhi
Tel. No.: 011-41183119 | Email: investor.relations@servotechindia.com | Website: www.servotech.in

Extract of Audited Consolidated Financial Results for the Quarter ended 30th September, 2024
(Rs. in Lakhs)

S. No.	Particulars	Quarter Ended		Half Year Ended		Year Ended
		30.09.2024 (Un-audited)	30.09.2023 (Un-audited)	30.09.2024 (Un-audited)	30.09.2023 (Un-audited)	
1	Total Revenue from Operations	20,006.93	8,659.09	31,250.85	16,640.45	35,526.47
2	Net Profit/(Loss) for the period (before tax, exceptional and/or extraordinary items)	1,533.03	416.99	2,147.51	966.15	1,616.60
3	Net Profit/(Loss) for the period before tax (after exceptional and/or extraordinary items)	1,533.03	416.99	2,147.51	966.15	1,616.60
4	Net Profit/(Loss) for the period after tax (after exceptional and/or extraordinary items)	1124.21	312.4	1573.14	723.38	1180.21
5	Total Comprehensive Income/Loss for the period	1124.21	313.25	1573.14	724.23	1181.49
6	Paid-up equity share capital (face value of Rs. 1/- each)	2229.04	2126.54	2229.04	2126.54	2169.04
7	Reserve (excluding Revaluation Reserve) as shown in Audited Balance Sheet of previous year	-	-	-	-	-
8	Earnings per share of ₹ 1 each (not annualized): (a) Basic ₹ (b) Diluted ₹	0.51 0.51	0.15 0.15	0.71 0.71	0.34 0.34	0.54 0.55

Notes:
1. The Financial Results have been prepared in accordance with Indian Accounting Standards (Ind-AS) prescribed under section 133 of the Companies Act, 2013 read with relevant thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015 (as amended) and SEBI circular dated 5th July, 2016.
2. The above Consolidated Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 28th October, 2024. The Statutory Auditor has expressed an unmodified audit opinion on these results.
3. The above is an extract of the detailed format of Un-audited consolidated financial result for quarter ended 30th September, 2024 filed with NSE under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirement) Regulation, 2015. The full format of Unaudited Financial Result (Standalone and Consolidated) for quarter and half year ended 30th September 2024 is available on the website of the Company www.servotech.in and NSE www.nseindia.com
4. The Key Standalone financial information is as under:
(Rs. in Lakhs)

S. No.	Particulars	Quarter Ended		Half Year Ended		Year Ended
		30.09.2024 (Un-audited)	30.09.2023 (Un-audited)	30.09.2024 (Un-audited)	30.09.2023 (Un-audited)	
1	Total revenue from operations	18275.74	6778.05	28,051.22	13,817.03	30,721.04
2	Profit/(Loss) before tax	1537.89	401.6	2,168.33	940.00	1,533.03
3	Profit/(Loss) after tax	1137.78	300.93	1612.12	703.87	1,132.64

For Servotech Power Systems Ltd
Sd/-
Raman Bhatia
Managing Director
DIN : 00153827

Place : New Delhi
Date : 29-10-2024

हिंदुजा हाउसिंग फाइनेंस लिमिटेड (पूर्व में पुनर्जाता हाउसिंग फाइनेंस लिमिटेड के रूप में अभिज्ञात)
पंजीकृत कार्यालय: 602, 60वां तल, जीए वन आर्डी पार्क, सीए, ए. 79/1, पराधीना, नूयावा रोड, पुरी-411036

उपरोक्त अधिसूचनाओं में विवरण प्रदान किया गया है। (पूर्व में पुनर्जाता हाउसिंग फाइनेंस लिमिटेड के रूप में अभिज्ञात)।

Table with 5 columns: क्र.सं., उपायकर्ताओं के नाम, संश्लिष्ट का विवरण, अधिग्रहण तिथि, सौंपिकता मांग सूचना की तिथि, मांग सूचना में राशि (₹).

पता: उत्तर प्रदेश दिनांक: 30-10-2024 हस्ता./ प्राधिकृत अधिकारी, गुजरात हाउसिंग फाइनेंस लिमिटेड (पूर्व में पुनर्जाता हाउसिंग फाइनेंस लिमिटेड के रूप में अभिज्ञात)

INDUSIND BANK PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES
FINANCIAL RESTRUCTURING & RECONSTRUCTION GROUP, 11th Floor, Hcatt Regency Complex, New Tower, Bhikaji Cama Place, New Delhi-110066

Table with 5 columns: S. No., Name of the Account, Name of Mortgagors & Guarantors, Details of properties, Amount as per Demand Notice & Auction Date, Reserve Price EMD Bid increase amount, Date & time of E-Auction, Last Date of Bid Submission.

Name and contact details of Authorised Officer- Yatendra Kumar, Mobile No. 9990799379, E-mail ID- kumar.yatendra@indusind.com

TERMS & CONDITIONS: 1. The interested bidders shall submit their EMD details and documents through Web Portal: https://www.bankauctions.com...

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) & 9(1) OF THE SARFAESI ACT, 2002
The borrower / guarantors /mortgagors are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-Auction...

Date: 30.10.2024 Place: Jaipur, Rajasthan Authorised Officer, Indusind Bank Ltd.

SKIPPER Limited
CIN: L40104WB1981PLC033408
Reg. Off.: 3A, Loudon Street, 1st Floor, Kolkata - 700 017, West Bengal, India
Phone: 033 2289 5731/32, Fax: 033 2289 5733

NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID - UP RIGHTS EQUITY SHARES OF THE COMPANY
Pursuant to Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and subsequent amendments thereto and approval of the Board of Directors of the Company, notice is hereby given that the Company has fixed 4th November, 2024 as the Record Date for the purpose of determining the holders of the partly paid-up equity shares to whom the call notices will be dispatched for payment of the First and Final Call on the Rights Equity Shares of ₹ 145.50 (Rupees One Hundred Forty-Five and Fifty Paise Only) (comprising of ₹ 0.75 towards face value and a premium of ₹ 144.75 per Rights Equity Share)...

Place: Kolkata Date: October 28, 2024
For Skipper Limited On behalf of the Board of Directors Anu Singh (Company Secretary & Compliance Officer)

सार्वजनिक नोटिस
एतद्वारा सूचित किया जाता है कि एसाएफएफ लिमिटेड, पंजीकृत कार्यालय: 4 गैलेरी, डीएलएफ मयूर विहार, यूनिट नंबर 236 और 237, द्वितीय तल, मयूर विहार फ्लोर, मोड्यूल लिंक रोड, मयूर विहार फेज I, एसाएफएफ, दिल्ली - 110091, कॉर्पोरेट कार्यालय: ब्लॉक-सी, सेक्टर-45, गुरुग्राम, हरियाणा - 122 003 के नीचे उल्लिखित इकाई शेयरों के प्रमाण पत्र खरीदें / गलत जगह पर खरीदें और और उक्त इकाईयों के शेयरों के पास/ खरीदारों को कंपनी को बुकीकट शेयर प्रमाण पत्र जारी करने के लिए आवेदन किया है।

Table with 4 columns: शेयरों की संख्या, शिष्टित संख्या, प्रमाण पत्र संख्या, शेयरों की संख्या.

शेयरों की संख्या से तक से तक
50 1153361 1153410 1115 1115
50 1249576 1249625 3938 3938

दिनांक: 29.10.2024 पता: एसाएफएफ लिमिटेड, ब्लॉक-सी, सेक्टर-45, गुरुग्राम, हरियाणा-122003 सुदरान मलिक

प्राव-जी एलटीएफ, एमपीडी टॉवर, दूसरी मंजिल, गोकुल कोर्स रोड, सेक्टर 43, इंदौर, मध्य प्रदेश, भारत, 472002
पंजीकृत कार्यालय और लिखित कार्यालय प्रदाता के रूप में कार्यरत,
सेक्टर कोर्स रोड, सेक्टर 43, इंदौर, मध्य प्रदेश, भारत, 472002

Table with 2 columns: क्र.सं., प्राधिकृत विवरण.

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हस्ता./ मनीष कुमार शिंदी
पंजीकृत कार्यालय (कॉर्पोरेट) दिनांक: 30.10.2024 पता: 673, सीडीए एक्सप्रेस वे, फ्लोर-2, सेक्टर-22, इंदौर, दिल्ली, 110075

पंजीकृत संस्था IBBI/PA-001/PP-02612/2021-2022/14015
दिनांक: 30.10.2024 पता: 673, सीडीए एक्सप्रेस वे, फ्लोर-2, सेक्टर-22, इंदौर, दिल्ली, 110075

सार्वजनिक सूचना
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हिंदुजा हाउसिंग फाइनेंस लिमिटेड
कॉर्पोरेट कार्यालय: 167-169, द्वितीय तल, अना लॉन्ड, सेक्टर-4, नई दिल्ली-1100015, पता: 167-169, द्वितीय तल, अना लॉन्ड, सेक्टर-4, नई दिल्ली-1100015

उपरोक्त अधिसूचनाओं में विवरण प्रदान किया गया है। (पूर्व में पुनर्जाता हाउसिंग फाइनेंस लिमिटेड के रूप में अभिज्ञात)।

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पंजीकृत कार्यालय: 4 गैलेरी, डीएलएफ मयूर विहार, यूनिट नंबर 236 और 237, द्वितीय तल, मयूर विहार फ्लोर, मोड्यूल लिंक रोड, मयूर विहार फेज I, एसाएफएफ, दिल्ली - 110091, कॉर्पोरेट कार्यालय: ब्लॉक-सी, सेक्टर-45, गुरुग्राम, हरियाणा - 122 003

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सार्वजनिक सूचना
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